USHDEV ENGITECH LIMITED

(A Company under Corporate Insolvency Resolution Process vide NCLT Order dated 26 April 2023)

List of claims by Operational Creditors (Government dues) as on 7th October 2025

S. No	Operational Creditor	Sub-Category	Claims Filed (Rs)	Claims Admitted (Rs.)	Claims not Admitted (Rs.)	Contingent claims (Rs.)	Claims under verification (Rs)
1.	The Income Tax Officer, Ward 12(3), Pune	Government Dues	4,74,95,270	-	4,74,95,270	-	-
2.	Department of Goods and Service Tax, Government of Maharashtra	Government Dues	92,665	92,665	-	-	-
3.	Tamil Nadu State, State Tax Officer	Government Dues	48,82,111	48,82,111	-	-	-
4.	The Income Tax Officer, Corporate Range-3, Chennai	Government Dues	3,53,85,567	3,33,82,610	20,02,957	-	
Total			**8,78,55,613**	**3,83,57,386**	**4,94,98,227**	**-**	**-**

Notes:

1. The above claims are as per the information received from the claimants in Form B till 7th October 2025.
2. Contingent claims are the claims received by the RP after issuance of request for resolution plans as per Regulation 36B of the CIRP Regulations and categorized as such for collation, upon verification. Treatment of the same will be subject to the recommendation of the CoC and directions of the NCLT in the application for condonation of delay to be filed by the Resolution Professional in terms of regulation 13(1C)(b) of the IBBI (Insolvency Resolution for Corporate Persons) Regulations, 2016.
3. The claim admitted is based upon a verification of proof of claim and is subject to revision/ substantiation/ modification based on any additional information/evidence/clarification/ revised claim being received from the respective creditor.
4. Amount under verification relate to those claim/components of claim for which verification is pending.
5. Communication also sent to other creditors based on books of accounts available as on insolvency commencement date and contact details available from the management of the Corporate Debtor
6. No other claims have been received till 7th October 2025.